

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) No, Sir.

(b) and (c). The Oil and Natural Gas Commission is supplying natural gas in Gujarat to the Gujarat Electricity Board, the Gujarat State Fertilizer Company Limited and other consumers. The prices payable in respect of the first two consumers have been fixed on the basis of an agreement between this Ministry and the Gujarat Government. Natural gas supplies to the other consumers in Gujarat are governed by mutually negotiated prices.

Residual Fuel Oil (RFO) produced in Koyali Refinery is being supplied by the IOC to two power houses in Gujarat. These are:

- (i) Ahmedabad Electricity Company Ltd; and
- (ii) Dhuvaran Thermal Power Station of Gujarat Electricity Board (GEB).

Supplies to the former are being made on the basis of a commercial agreement entered into between the Indian Oil Corporation and the Ahmedabad Electricity Company. In respect of the latter, supplies are being made under two arrangements, viz.:

- (i) On an *ad hoc* basis; and
- (ii) By diverting the RFO supplies meant for Trombay to Dhuvaran.

In respect of the former supplies the disagreement on price between the IOC and GEB is being referred by the two parties for arbitration. For the latter supplies, the price has been mutually determined by the concerned parties.

Cases of Theft or Damage to Goods in Transit during last three years

1157. **SHRI VEKARIA:** Will the Minister of RAILWAYS be pleased to state:

(a) the total number of cases claiming damages in respect of theft or damage done to goods in transit in Railways during the last three years, year-wise and zone-wise;

(b) the number of cases decided; and

(c) the number of cases pending with each zone?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (c). A statement furnishing the information is laid on the Table of the House. [*Placed in Library. See No. LT-4295/73.*]

Demand by Federation of Gujarat Mills and Industries for removal of shortage of coal in Gujarat

1158. **SHRI VEKARIA:**
SHRI ARVIND M. PATEL:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Federation of Gujarat Mills and Industries had urged him to solve the problem of shortage of coke in Gujarat by providing sufficient Railway wagons for transportation of coke; and

(b) if so, the action taken by the Railway authority in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes, Sir.

(b) 551 wagons were allotted for loading of hard coke to Gujarat in December, 1972 and 792 wagons were allotted in January, 1973. During the period when there was a strike

of U.P. State Electricity Board employees, loading for Gujarat and Maharashtra areas got badly affected but later during the month the position was retrieved to a satisfactory level.

Purchase of Turbines and Transformers by Gujarat Government from Heavy Electricals Ltd., Bhopal

1159. SHRI VEKARIA:
SHRI D. P. JADEJA:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Central Government are insisting on Gujarat Government that they should purchase turbines and transformers from the Heavy Electricals Limited, Bhopal; and

(b) if so, the reasons given by the Central Government therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) and (b). With a view to conserve foreign exchange and attaining self reliance, import of generating plant like turbines and generators is banned. All the State Electricity Board/State Governments have been advised to obtain their requirements from indigenous manufacturers such as HE (I) Ltd., Bhopal. In respect of transformers HE (I) Ltd. compete with the other indigenous manufacturers in the country in meeting the requirements of the power systems. The Central Government are not insisting on purchase being made from HE(I) Ltd. alone.

Setting up of a Public Sector Fertilizer Unit in Rajasthan

1160. SHRI N. K. SANGHI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Central Government have since taken any decision regarding the location of the public sector Fertilizer unit in Rajasthan;

(b) if not, by what time the decision will be taken; and

(c) the names of various sites proposed by the State Government?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) No, Sir.

(b) and (c). The decision in this regard will be taken on receipt of firm data on the economic availability of the basic raw materials like pyrites and rock-phosphate and essential utilities regarding which studies are already under-way. M/s. RTZ, Consultants, have submitted the feasibility report on the Saladipura pyrite deposits and this is under consideration of M/s. Pyrites, Phosphates & Chemicals who have been entrusted with the task of exploitation of these mines. The feasibility report on the rock-phosphate deposits in Rajasthan is still awaited from the World Bank.

Resettlement of oustees of Thein Dam

1162. SHRI N. K. SANGHI:
SHRI P. M. MEHTA:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether an inter-State Conference was held to discuss the question of resettlement of oustees when the Thein Dam construction is taken up; and

(b) if so, the broad features of the scheme drawn up regarding the share of state participation and the central assistance to be given for the project for resettlement?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) and (b). A meeting of the Chief Ministers of the concerned States was recently held to discuss the Thein Dam Project when among others, the question of resettlement of persons to be displaced by the Project was also considered. It was agreed that the burden of rehabilitation of the persons to be displaced